

Sixteenth Loksabha

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Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid. Shri Manoj Sinha.

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) भारत संचार निगम लिमिटेड तथा दूरसंचार विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय के बीच वर्ष 2018-2019 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9691/16/18]

(2) भारतीय डाकघर अधिनियम, 1898 की धारा 74 की उप-धारा (4) के अंतर्गत भारतीय डाकघर (दूसरा संशोधन) नियम, 2018 जो 13 जून, 2018 के भारत के राजपत्र में अधिसूचना संख्या साकानि 548(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9692/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): I beg to lay on the Table:-

(i) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the years 2015-2016 and 2016-2017, together with Audit Report thereon.

(ii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9693/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

1. The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Room Air Conditioners) Regulations, 2017 published in Notification No. BEE/S&L/AC/37/2017-18 in Gazette of India dated 29th November, 2017.

2. The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Self-ballasted LED Lamps) Regulations, 2017 published in Notification No. BEE/S&LED/52/2017-18 in Gazette of India dated 28th December, 2017.

[Placed in Library, See No. LT 9694/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

(i) The Unique Identification Authority of India (Returns and Annual Report) Rules, 2018 published in Notification No. G.S.R.441(E) in Gazette of India dated 10th May, 2018.

(ii) The Aadhaar (Enrolment and Update)(Fourth Amendment) Regulations, 2017 (No.5 of 2017) (Hindi and English versions) published in Notification No. 13012/79/2017/Legal-UIDAI(13)(No.5 of 2018) in Gazette of India dated 31st July, 2017.

(iii) The Aadhaar (Enrolment and Update) (Fifth Amendment) Regulations, 2018 (No.1 of 2018) (Hindi and English versions) published in Notification No. 13012/79/2017/Legal-UIDAI(13)(No.1

of 2018) in Gazette of India dated 12th January, 2018.

[Placed in Library, See No. LT 9695/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-

(i) The Information Technology (Information Security Practices and Procedures for Protected System) Rules, 2018 published in Notification No. S.O.2235(E) in Gazette of India dated 1st June, 2018.

(ii) S.O.1411(E) published in Gazette of India dated 28th March, 2018 notifying Central Forensic Science Laboratory, Hyderabad under Directorate of Forensic Science Services, Ministry of Home Affairs as Examiner of Electronic Evidence within India with the scopes, mentioned therein.

(iii) S.O.1412(E) published in Gazette of India dated 28th March, 2018 notifying Directorate of Forensic Science, Gandhi Nagar (Gujarat) in the State of Gujarat as Examiner of Electronic Evidence within India with the scopes, mentioned therein.

(iv) S.O.1413(E) published in Gazette of India dated 28th March, 2018 notifying Computer Central Forensic and Data Mining Laboratory under Serious Fraud Investigation Office, Ministry of Corporate Affairs, New Delhi as Examiner of Electronic Evidence within India with the scopes, mentioned therein.

(v) S.O.1635(E) published in Gazette of India dated 17th April, 2018 notifying Forensic Science Laboratory, Sector 14, Rohini, New Delhi under Government of National Capital Territory of Delhi, as Examiner of Electronic Evidence within India with the scopes, mentioned therein.

[Placed in Library, See No. LT 9696/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9697/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. VIJAY KUMAR SINGH (RETD.)): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the years 2015-2016 and 2016-2017.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the years 2015-2016 and 2016-2017, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the years 2015-2016 and 2016-2017.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9698/16/18]

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार):

अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) मौलाना आजाद शिक्षा फाँउंडेशन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मौलाना आजाद शिक्षा फाँउंडेशन, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9699/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy of the Aircraft (Fifth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.490(E) in Gazette of India dated 23rd May, 2017 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 9700/16/18]

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) वस्त्र समिति, मुंबई के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वस्त्र समिति, मुंबई के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9701/16/18]

(3) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(एक) सेंट्रल कॉटेज इंडस्ट्रीज कॉर्पोरेशन ऑफ इंडिया लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2018-2019 के लिए हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 9702/16/18]

(दो) हैंडीक्रॉफ्ट्स एण्ड हैण्डलूम एक्सपोर्ट्स कॉर्पोरेशन ऑफ इंडिया लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2018-2019 के लिए हुआ समझौता ज्ञापना

[Placed in Library, See No. LT 9703/16/18]